

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00279/2017

DATED THIS THE 18TH DAY OF APRIL, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

Snehajan K,
S/o Raghavan K,
Aged about 47 years,
Steno Grade II (Retired),
CBI, Bangalore
Residing at No. 127,
2nd Cross, Telecom Layout,
Srirampura, Jakkur Post,
Bangalore – 560 064.

...Applicant

(By Advocate Shri B.S. Venkatesh Kumar)

Vs.

1. Union of India,
Represented by its Secretary,
Dept. of Personnel & Training,
Ministry of Personnel,
Public Grievances & Pensions,
North Block, New Delhi – 110 001.

2. The Director
Central Bureau of Investigation,
Head Office, C.G.O. Complex,
Block No. 3, 3rd Floor,
Lodhi Road, New Delhi – 110 003

3. Head of Branch
Central Bureau of Investigation BS&FC,
No. 36, Bellary Road
Ganganagar Bangalore – 560 032

...Respondents

(By Shri. S. Prakash Shetty, Senior Panel Counsel)

ORDER (ORAL)
(HON'BLE DR. K.B. SURESH, MEMBER (J))

Heard. The matter is in a very small compass. Apparently the applicant

was the Private Assistant of one Dr. Soorya Thankappan an SP in CBI. Apparently some discrete inquiries were being held against this Dr. Soorya Thankappan regarding certain missing complaints received from various Central Government Public Sector Banks during the relevant period. The respondents would say in their reply that they were unable to complete this discrete inquiry as they were unable to contact this Dr. Soorya Thankappan. There is not a whisper of a suggestion that any disciplinary inquiry or criminal proceeding is postulated or even contemplated against the applicant. Besides this, he was granted voluntary retirement and after granting voluntary retirement no such action can be taken or even contemplated against any employee except under certain circumstances as provided. No such circumstances has been brought about by the respondents in their reply. Apparently since the applicant had put in 23 years of service, he is eligible for the DCRG as the case may be. Since he had already retired on voluntary retirement in 2015, we direct the respondents to finalize the retirement benefits due to the applicant within one month from today and pay it to the applicant without interest and thereafter from the original date onwards at the rate of 15% interest.

2. The OA is allowed as above. No order as to costs.

(PRASANNA KUMAR PRADHAN)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No. 170/00279/2017

- Annexure A1 Copy of notice of voluntary retirement dated 27.05.2015
- Annexure A2 Copy of approval of notice by competent authority
- Annexure A3 Copy of office order No. 135/15 dated 31.08.2015
- Annexure A4 Copy of RTI first appeal dated 13.02.2016
- Annexure A5 Copy of RTI second appeal dated 11.03.2016
- Annexure A6 Copy of letter dated 18.02.2016 to Hon'ble PM
- Annexure A7 Copy of Endorsement dated 24.02.2016 from PMO
- Annexure A8 Copy of letter dated 29.02.2016 from R3 to applicant
- Annexure A9 Copy of letter dated 18.04.2016 to Hon'ble PM
- Annexure A10 Copy of letter dated 21.04.2016 from R3 to applicant
- Annexure A11 Copy of letter dated 22.04.2016 addressed to R2
- Annexure A12 Copy of letter dated 23.04.2016 addressed to R3
- Annexure A13 Copy of letter to NHRC dated 27.04.2016
- Annexure A14 Copy of letter from R3 to applicant dated 06.05.2016
- Annexure A15 Copy of letter dated 11.05.2016 addressed to R3
- Annexure A16 Copy of NHRC letter dated 28.06.2016
- Annexure A17 Copy of R3 letter to NHRC dated 25.07.2016
- Annexure A18 Copy of letter addressed to R2 dated 12.08.2016
- Annexure A19 Copy of applicant's letter to R3 dated 12.08.2016
- Annexure A20 Copy of applicant's letter dated 12.08.2016 to Hon'ble PM
- Annexure A21 Copy of endorsement dated 17.08.2016 from PMO
- Annexure A22 Copy of letter dated 19.08.2016 from R3 to applicant
- Annexure A23 Copy of letter dated 23.08.2016 to R3
- Annexure A24 Copy of R3 letter dated 25.08.2016 to the applicant
- Annexure A25 Copy of letter to R2 dated 05.09.2016
- Annexure A26 Copy of letter dated 04.10.2016 from R3 to applicant
- Annexure A27 Copy of letter dated 17.11.2016 to R3
- Annexure A28 Copy of letter dated 17.11.2016 to Dy. Director of R3
- Annexure A29 Copy of letter dated 08.12.2016 addressed by name to R3
- Annexure A30 Copy of letter from NHRC dated 29.12.2016
- Annexure A31 Copy of letter dated 03.01.2017 to NHRC
- Annexure A32 Copy of letter from Inspector of R3 to applicant dated 10.01.2017

Annexure A33 Copy of letter from Inspector of R3 to applicant dated 18.01.2017

Annexure A34 Copy of letter dated 23.01.2017 to Inspector of R3

Annexure A35 Copy of Enquiry Notice dated 23.01.2017

Annexure A36 Copy of Enquiry Notice dated 27.01.2017

Annexure A37 Copy of applicant's letter dated 27.01.2017

Annexure A38 Copy of Enquiry Notice dated 30.01.2017

Annexure A39 Copy of applicant's statement dated 04.02.2017

Annexure A40 Copy of applicant's letter addressed by name to R2

Annexure A41 Copy of R3 letter dated 11.05.2017 with enclosures

Annexures with Reply Statement

Annexure R1 Copy of the letter dated 20.07.2015

Annexure R2 Copy of the office letter dated 31.08.2015 relieving the applicant

Annexure R3 Copy of the letter dated 13.08.2015

Annexure R4 Copy of the letter dated 08.09.2015

Annexure R5 Copy of the letter dated 06.10.2015

Annexure R6 Copy of the letter dated 09.12.2015

Annexure R7 Copy of the letter dated 29.02.2016

Annexure R8 Copy of the letter dated 11.02.2016

Annexure R9 Copy of the letter dated 08.03.2016

Annexure R10 Copy of the letter dated 21.03.2017

Annexure R11 Copy of the letter dated 06.05.2016

Annexure R12 Copy of the letter dated 21.04.2016

Annexure R13 Copy of the reply dated 19.08.2016

Annexure R14 Copy of the letter dated 17.08.2017

Annexure R15 Copy of the reply dated 11.05.2017

Annexures with Rejoinder

Annexure A42 Copy COC Circular No. 03/03/16 dated 07.03.2016
